

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR.

O.A./329/2003

Jabalpur, this the 17th June, 2003

Hon'ble Mr. D.C. Verma, Vice Chairman (J)
Hon'ble Mr. A.K. Bhatt, Member (A)

Govind S/o. Late Baisakhu
Aged about 29 years
R/o. Badi Ukhari Akhada ke pas
Vivekanand Ward,
Jabalpur.

..... Applicant

(Advocate : Shri Vinod Ahlawat)

VERSUS

1. Union of India,
Through Secretary,
Department of Telecommunication,
New Delhi.

2. General Manager,
Telecom Factory,
Jabalpur (M.P.)

..... Respondents

(Advocate :)

O R D E R (ORAL)

Per : Hon'ble Mr. D.C. Verma, Vice Chairman (J)

Heard Shri Vinod Ahlawat, learned counsel for
the applicant.

2. The claim of the applicant is that his father
Late Shri Baishakhu who was working in the Telecom Factory,
Jabalpur died in harness on 9-8-2001. An application for
appointment on compassionate ground was given by the
applicant's mother. A copy of the application is annexed



as Annexure A-2. A seal on this shows that the same has been received by the department on 19-11-2001. The submission of the learned counsel for the applicant is that the respondents vide letter dated 20-12-2001 informed the applicant to submit duly filled up form in respect of age, qualification etc.. The same was complied by the applicant in June'2002 but the respondents have not taken any decision in the matter.

3. Initially, it is for the respondents to take a decision on the issues. Only after exhausting the departmental remedies, the applicant can approach the Tribunal. However, as six months period has passed after filing of the representation (Annexure A-2), the applicant has approached the Tribunal. We are, however, of the view that the department should finally take a decision considering all the fact regarding financial condition etc., of the late employee and pass an appropriate orders as per extant rules on the subject.

4. Accordingly, we decide this OA at the admission stage with a direction to the respondents to take a decision on the representation (Annexure A-2) and communicate the same to the applicant within a period of three months from the date of communication of this order. The applicant shall, however, send a copy of this order alongwith the copy of the representation (for ready reference) to the competent authority who shall decide the same.

5. OA stands decided accordingly. Cost easy.

A.K. Bhatt
(A.K. Bhatt)
Member (A)

D.C. Verma
(D.C. Verma)
Vice Chairman (J)

V. Dhawalat Adc

पृष्ठांकन सं और

पतिलिपि

(1) शिवाजी नगर, बंगलुरु

(2) अंगनवाडी

(3) इंद्रधनुश नगर, बंगलुरु

(4) विश्वनाथनानगर, बंगलुरु

सूचना देख अनुचित

~~Recd
7/7/07
20/6/07~~